

to know from the hon. Minister the time by which this restriction will be removed and a beginning made to open new Post Offices as per new policy ?

SHRI RAM NIWAS MIRDHA : Mr. Speaker, Sir, nothing can be said with certainty about the time by which the restriction will be lifted. We are re-organising the post offices where their number is more than that prescribed under the norms. About 500 of them have since been re-organised and this process is continuing. These personnel will be shifted to the places where the work-load warrants more persons.

[*English*]

**Equity participation in various units of  
Heavy Industry**

\*205. SHRI AMAL DUTTA : Will the Minister of INDUSTRY be pleased to state :

(a) the total amount of equity participation by Government and financial institutions in various units of Heavy Industry during the period 1980—85, year-wise details thereof ;

(b) the total amount of loans given by Government and financial institutions to such units during the same period, year-wise details thereof ;

(c) out of the loans given to such units, what amount, if any, will be interest-free or will have interest holiday ; and

(d) if so, for what period ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (d). A statement is given below.



1	2	3	4	5	6	7	8	9	10	11
6. Jessop & Co. Ltd., Calcutta.	2437.28	2437.28	2562.28	2632.28	2727.28	—	—	—	—	—
7. Burn Standard Co, Ltd., Calcutta.	904.46	1124.46	1327.46	1692.46	2262.46	—	—	—	—	—
8. Bharat Brakes & Valves Ltd., Calcutta	—	177.00	192.00	217.00	254.00	—	—	—	—	—
9. Heavy Engineering Corpn. Ltd., Ranchi	16179	16357	16443.45	16605.35	16830.34	—	—	—	—	—
10. Bharat Wagon & Engg. Co. Ltd.	200.00	275.00	299.00	369.00	429.00	—	—	—	—	—
11. Lagan Jute Machinery Co. Ltd., Calcutta	24.00	24.00	48	48	48	—	—	—	—	—
12. Bharat Process & Mechanical Engineers Ltd., Calcutta	283.00	283.00	283.00	303.80	323.80	—	—	—	—	—
13. Maruti Udyog Ltd., Gurgaon, Haryana	—	—	687	2377	2668	—	—	—	—	—
14. Richardson & Gruddas Ltd., Bombay	486.60	544.60	592.60	649.60	753.57	—	—	—	—	—
15. Triveni Structural Ltd., Naini, Allahabad	453	453	*570	*603	*603	147	147	147	147	147
16. Tungabhadra Steel Products Ltd., Tungabhadra Dam (Karnataka)	74.00	101.00	101.00	101.00	151.50	—	—	—	—	—

(\*including Rs. 300 lakhs as preference shares)

In addition, State Governments of Andhra Pradesh and Karnataka's participation in equity was Rs. 36.00 lakhs each in 31.3.1981, Rs. 49.50 each as on 31.3.1982, 31.3.1983 and 31.3.1984 and of Rs. 74.25 lakhs each 31.3.1985.

1	2	3	4	5	6	7	8	9	10	11
17. Bharat Pumps & Compressors Ltd., Naini, Allahabad.	1108.29	1135.69	1225.691	1420.04	1559.94	—	—	—	—	—
18. Bharat Heavy Plates & Vessels Ltd., Visakhapatnam	1461.43	1563.28	1622.28	1731.28	1898.78	—	—	—	—	—
19. Scooters India Ltd., Lucknow	327	327	352	458	507	107	107	107	107	107
20. Mining & Allied Machinery Corpn. Ltd., Durgapur.	4380	4485	4574	4629	4729	—	—	—	—	—

(b) Loans (including Debentures) given by Government and Financial Institutions to these Undertakings are given below.

	(Rupees in lakhs)										
	Government					(Financial Institutions)					
1	2	3	4	5	6	7	8	9	10	11	
1. HMT	294	100	—	—	—	404.83	495.00	489.00	650.89	1514.00	
2. BHEL	2340	3551	3107	1202	1045	—	—	1000	4000	119	
3. EPI	3188	1212	900	450	1200	—	—	—	—	—	
4. HDPE	—	—	—	—	122.50	—	—	—	—	—	
5. Braithwaite	924.68	877.44	1254.76	100.00	357.80	—	—	—	—	—	
6. Jessops	1771	1043	575	395	395	—	—	—	—	—	
7. ESCL	2164.70	916.21	877	530	555	—	—	—	—	200	

1	2	3	4	5	6	7	8	9	10	11
8. BBVL	94.51	112.48	86.11	70.00	108.00	—	—	—	—	—
9. HEC	21707	28517	31933	36459	40449	—	—	—	—	Cumulative
10. BWEL	97	167	134	79	15	—	—	—	—	—
11. LJM	—	—	—	—	—	—	—	—	—	—
12. BPME	86.49	120.00	299.32	266.40	153.00	—	—	—	—	—
13. Maruti	—	—	584	2556	1634	—	—	—	—	—
14. R & C	383.84	355.60	550.41	158.00	419.11	68.39	—	173.04	133.33	83.06
15. TSL	80.00	200.00	188.00	150.00	—	168.00	48.00	71.00	—	—
16. TSP	11.67	69.98	116.50	135.00	9.00	—	14.40	—	—	—
	(Government of Andhra Pradesh also gave a loan of Rs. 30 lakhs in 1981-82)									
17. BPCL	84.35	118.60	140.17	105.65	131.75	—	—	—	—	—
18. BHPV	708	191	58.99	231.00	150.00	—	—	—	—	—
19. SIL	140	310.90	330.88	368.70	600.00	17.90	—	—	—	—
20. MAMC	779.52	1191.12	1450.14	616.00	711.00	—	—	—	—	—

(c) BRAITHWAITE & Co. Interest holiday on Government loans amounting to Rs. 1873.80 lakhs outstanding on 31.3.1981 was granted from 1.4.1981 to 31.3.1985.

(d) Cash loss incurred during 1981-82 was decided to be financed through a Government loan made interest-free up to 31.3.1985.

**JESSOPS & Co.**

Interest holiday was granted on Government loans amounting to Rs. 45.73 Crores outstanding on 31.3.1981 from 1.4.1982 to 31.3.1985.

Cash loss during 1981-82 was decided to be financed through a Government loan made interest-free up to 31.3.1985.

**B.S.C.L.**

Interest holiday on Government loans amounting to Rs. 5516.60 lakhs outstanding on 31.3.1981 was granted from 1.4.1981 to 31.3.1985.

Cash loss incurred during 1981-82 was decided to be financed through Government loan made interest-free upto 31.3.1985.

**BHARAT WAGON & ENGG. Co. Ltd.**

Interest holiday on Government loans amounting to Rs. 695.39 lakhs outstanding on 31.3.1984 was granted from 1.4.1984 to 31.3.1988.

**MINING & ALLIED MACHINERY Cor. Ltd.**

Interest holiday was granted on loans amounting to Rs. 48.93 crores outstanding on 31.3.1981 for a period of four year w.e.f. 1.4.1981.

Interest holiday was also granted till 31.3.1985 on non-plan loans amounting to Rs. 18.50 crores sanctioned during 1981-82 and 1982-83 to meet the cash losses and working capital requirements and of Rs. 21.66 crores being arrears of interest upto 31.3.1981.

**BHARAT PUMPS & COMPRESSORS Ltd.**

Interest holiday was granted on loans amounting to Rs. 1295.35 lakhs outstanding on 31.3.1979 for a period of five years from 1.4.1979.

**HEAVY ENGINEERING CORPN. LTD.**

Interest holiday on Government loans amounting to Rs. 147 crores was granted for four years w.e.f. 1.4.1981.

Interest holiday was granted till 31.3.1985 on the loans decided to be given to cover arrears of interest, upto 31.3.1981 amounting to Rs. 65 crores and the cash losses during 1981-82.

**SHRI AMAL DATTA :** Sir, in the statement laid on the Table of the House, it has been shown that a total amount of around Rs. 90 crores has been invested by the Government either in the form of equity participation or loan in Burn standard Company Limited which has the areas of operation in West Bengal, Bihar, Madhya Pradesh and Tamil Nadu.

Sir, I would like the hon. Minister to tell me why in spite of this investment by the Government during the last five years—this amount of Rs. 90 crores is an investment for the last five years—the Burn standard Co. has been trying to close down two of its units, namely, the Raniganj No. 2 unit of Ceramice Refractories, and the Durgapur units of Ceramics and Refractories and have given repeated closure notice.

I want to know whether the amounts earmarked for investment in these two concerns have actually been diverted and invested or filtered away elsewhere ; and

whether the Government has now taken any decision about reviving these two Units and withdrawing closure notice.

**THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) :** It would not be very correct to say that productivity in the Burn Standards has gone down as production results show production performance of Burn Standards has gone up from Rs. 79.85 crores in 1982-83 to Rs. 105.82 crores in 1984-85. The primary concern of the hon. Member relates to the proposed restructuring of the refractories located near Durgapur which are under the control of the Burn standard Company.

There are about five refractories working under Burn Standard Company in this area and one in Salem and one in Bihar. The proposal was that all these refractories could be transferred to the Bharat Refractories Limited because that is the apex body and the matter had been under discussion for the last two or three years. Initially, this Corporation showed its inability to take over these refractories but this matter is still under discussion. No decision has been taken regarding closure. But I would like to appeal to the hon. Member that he should

prevail upon the trade union—I know he has good influence in that area—to cooperate so that a solution could be found which is appropriate to meet the needs of the situation and also to meet the needs of the demands of the trade unions.

**SHRI AMAL DATTA :** I will do whatever the hon. Minister wants me to do and whatever is in my power to make these units viable.

Secondly, the trade unions have been making suggestions right from 1974, the year of nationalisation, for modernisation of these two factories. But, none of their suggestions has been carried out. So, I want to know whether the Government has considered any suggestion or has actually implemented any modernisation scheme so far as these refractory units are concerned.

My specific question which the hon. Minister has somehow neglected to answer was whether the amounts earmarked for these two units have actually been diverted and not invested in these two units. Please remember this question.

There have been a number of allegations against the Chairman of this particular unit who happens also to be Chairman of three other units under the Department of Heavy Industry situated in West Bengal. I have here—and this has been sent to all the Ministers including the Prime Minister—a complaint from the All India Centre of Officers' Organisation and this gives out in detail the corruption and malpractices and alleges that a CBI inquiry has held the Chairman prima facie guilty of corruption and malpractices. But the Department is standing in the way of a formal prosecution. Will the hon. Minister kindly enlighten ?

**SHRI NARAYAN DUTT TIWARI :** I would just venture to point out to the hon. Member that the nature and character of the question is of an All India character. The thrust of the question does not represent the two refractories of the Burn Standard Company. Otherwise, I would have prepared fully to meet this question regarding these two particular refractories. So, I would like to have notice regarding this because I do not want to give my answers from memory. Though, of course, I

remember something but I would not like facts to be wrongly stated or incorrectly stated.

As far as the question of complaints against any Manager, I will appreciate if I can get a copy of it.....

**SHRI AMAL DATTA :** I asked whether a CBI enquiry has been there and whether the Ministry is standing in the way of prosecution.

**SHRI NARAYAN DUTT TIWARI :** The Ministry does not stand in the way of any prosecution.....

**MR. SPEAKER :** He will find out.

**SHRI NARAYAN DUTT TIWARI :...**  
if it is legal and legitimate

**SHRI AMAL DATTA :** Then please let me know.

**MR. SPEAKER :** Next question—Dr. Phulrenu Guha.....

Shri Chhitubhai Gamit. ....

Shri Virdhi Chander Jain.

[*Translation*]

**Electronic Telephone system under Integrated Rural Digital Network Scheme**

\*209. **SHRI VIRDHI CHANDER JAIN:** Will the Minister of COMMUNICATIONS be pleased to state :

(a) the names of the districts in the country where electronic telephone system will be installed under the Integrated Rural Digital Network Scheme by importing modern instruments ;

(b) the names of the countries from where these instruments will be imported ;

(c) the time by which the said work is likely to be started ;

(d) whether most of the instruments for this purpose have been received from Norway ;

(e) the reasons for delay in importing the instruments ; and

(f) the time by which the rural areas of those districts will be linked with automatic system ?

[*English*]

**THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) :** (a) Four secondary areas namely Kohima (Nagaland), Barmer (Rajasthan), Nainital and Mathura (U.P.), are planned for implementation of IDN scheme in rural areas by importing modern instruments, initially.

(b) the equipment for switching and Digital Radio/PCM links are imported from Norway.

(c) Likely to be started during 1986-87.

(d) These are likely to be received from March 1986 onwards.

(e) The projects are not remunerative and have to be examined in detail. Further a new technology is being introduced for the first time and there are some technical problems to be sorted out like coordination of frequency with Doordarshan.

(f) The areas covered under these districts will be linked with automatic system progressively from 1987 onwards.

[*Translation*]

**SHRI VIRDHI CHANDER JAIN :** Mr. Speaker, Sir, in reply to my question, it has been stated "a new technology is being introduced for the first time and there are some technical problems also." I want to know as to what efforts are being made by Government to solve those problems ?

**SHRI RAM NIWAS MIRDHA :** We want to instal these equipments on special frequency ; sometime back it has been allotted to Doordarshan. Therefore, we are having consultation with Doordarshan as to how these equipments can be installed as early as possible keeping in view their own requirements. We shall make all out efforts to find out a technical solution in this regard.